

**Central Administrative Tribunal  
Principal Bench, New Delhi**

**O.A. No.2585/2019**

Friday, this the 16<sup>th</sup> day of September 2019

**Hon'ble Ms. Nita Chowdhury, Member (A)**

Sh. Rajan Nair, Aged 62, Group 'B',  
S/o late Gopalan Nair,  
R/o Kuzhivel Mannil, Iravon,  
PO Konni, Pathanamthitta Distt.  
Kerala-689691

- Applicant

(By Advocate: Mr. Kripa Shankar Prasad)

Versus

Union of India & Ors.

Represented by:

1. Additional Director General & Head of Office  
Central Production Centre, Doordarshan,  
Asiad Village Complex, New Delhi-110049
2. Director General,  
Doordarshan, Doordarshan Bhawan,  
Copernicus Marg, New Delhi-110001
3. Director General, All India Radio,  
Akashvani Bhavan,  
Sansad Marg, New Delhi-110001
4. Pay and Accounts Officer,  
Doordarshan, 2<sup>nd</sup> Flooor,  
Akashvani Bhavan, Sansad Marg,  
New Delhi-110001

- Respondents

(By Advocate: Mr. SM Arif)

**O R D E R (ORAL)**

This Original Application (OA) has been filed by the applicants seeking the following reliefs:-

“(a) quash and set aside the pension payment order dated 01.02.2018 issued by the Pay and Accounts Officer, Doordarshan, Central Production Centre, Asiad Village Complex, New Delhi;

- (b) direct the Respondents herein to issue a correct pension payment order and thereafter pay the dues of salary and retirement benefits to the applicant herein;
- (c) issue an order or direction thereby directing the Respondents for waiving of any recovery from the retirement benefits of the applicant and refund the alleged excess payment of a sum of Rs.8,62,401/- to the applicant herein.
- (d) to issue any other order or direction which this Ld. Tribunal may deem fit and proper in the facts and circumstances of the case.”

2. When the matter is taken up, it is noticed that the OA has been filed without challenging the Annexure A/2 which is an order dated 07.03.2016 whereby the pay of the applicant was re-fixed. Hence, without the challenge of the said order, the case of the applicant cannot be made out. The OA is therefore, dismissed with permission to the applicant to file fresh OA with appropriate pleadings. No costs.

**(Nita Chowdhury)  
Member (A)**

/lg/